

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

Original Application No. 389/2018

IN THE MATTER OF:-

Court on its own motion

...Applicants

Versus

The State of H.P. & others

.Respondents

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Place: Kullu

Dated: 03-02-2020

  
**Deputy Commissioner,  
Kullu, District Kullu.**

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PRINCIPAL BENCH, NEW DELHI.**

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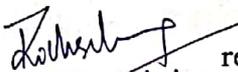
The State of H.P. & others

.Respondents

**STATUS REPORT IN COMPLIANCE WITH HON'BLE  
NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH NEW  
DELHI ORDER DATED 10-10-2019 ON BEHALF OF  
DEPUTY COMMISSIONER, KULLU H.P.**

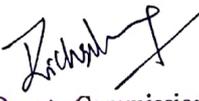
MAY IT PLEASE YOUR LORDSHIPS:-

1. That the above Original Application No. 389/2018 titled Court on its own motion Vs State of H.P. and others is currently under the adjudication before Hon'ble Tribunal and same is fixed for 7-2-2020. The Hon'ble National Green Tribunal Principal Bench vide sub para No. 4 of para No. 11 of its order dated 10-10-2019 has directed to the Deputy Commissioner, Kullu to file/submit status report qua the fact that The Deputy Commissioner and S.P., Kullu may ensure that vehicular movement is restricted and regulated in the manner already directed by the Hon'ble Tribunal. Further that they may co-ordinate with the Director, NIC (HP) for suitable safety measures in respect of concerned software at the check posts.

  
Deputy Commissioner,  
Kullu.

**ATTESTED**  
  
Executive Magistrate,  
Kullu

2. That in the compliance of the above order of Hon'ble Tribunal Principal Bench, it is submitted that vehicular movements is restricted and regulated as per the earlier orders passed by the Hon'ble Tribunal vide which the number of vehicles per day is limited to a total of 1200, out of which 800 is petrol vehicles and 400 is diesel vehicles. Hundred special Rohtang Pass permits have been issued to the vehicles registered outside district Kullu which are further divided into 60 for petrol and 40 for Diesel run engines. As such total 1300 vehicles are allowed to ply from Manali to Rohtang Pass per day. The fees for Rohtang Pass permit is fixed at Rs 500/- per permit and Rs.50 as congestion charge. If any vehicle violates any conditions of the permit it would be liable to pay fine of Rs 5000/- as environmental compensation for such default.

  
Deputy Commissioner,  
Kullu.

3. That in order to regulate the vehicular movements and traffic the following arrangements have been made vide a notification No. 1950-71 dated 30-4-2019 copy enclosed as **Annexure R-1**.

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Executive Magistrate,  
Kullu

**A). Vehicle going towards Rohtang/beyond Rohtang:-**

Time from Gulaba Check Post.

02:00 AM to 04:AM Heavy Goods vehicle/oil tankers etc.

05:00AMto05:30AM Pickups/LGV/Pvt. Vehicles/Local

taxis going towards Lahoul & Spiti,  
Pangi, BRO/Govt. Vehicles.

05:30AM to 07:30AM Tourist vehicles going beyond  
Rohtang.

07:45 AM to 10:00AM Tourist vehicles going to Rohtang  
area

**B) Vehicles coming from Lahual & Spiti /Pangi/Leh, etc  
towards Kullu:-**

From Khoksar check post

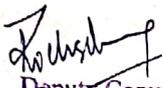
09:00 AM (all types of vehicles) except  
HGV/Oil Tankers.

11:00 AM (all types of vehicles).

02:00 PM (Tourist vehicles).

03:00PM to 05:00PM. Heavy goods vehicles/tankers.

**C). From Rohtang Check Post**

  
Deputy Commissioner,  
Kullu. 10:30 AM to 11:00 AM Vehicles coming from Lahoul &  
Spiti, Leh. etc.

11:30 AM to 12:30 PM Tourist vehicles.

12:30 PM to 01:00 PM Vehicles coming from Lahoul and  
Spiti, Leh. etc.

01:00 PM to 02:00 PM Tourist vehicles.

03:00PM to 05:00 PM Tourist vehicles returning back  
from Lahoul and Spiti and other

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Executive Magistrate,  
Kullu

vehicles coming from Lahoul and Spiti.

4. That a check post has been established at Gulaba where vehicles are required to submit their permits and duty magistrate is also deputed to check the permits and after that another check post has been established on the other side of the Pass at Khoksar, district Lahual and Spiti. If a vehicle is going only to Rohtang Pass, an entry of it is to be made at Gulaba Check Post and then again at the time of returning back. If a vehicle is going beyond Rohtang Pass then an entry will be made at Gulaba check post and then another entry at the check post on the other side of the pass i.e. Khoksar, district Lahual and Spiti.

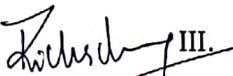
5. That the replying respondent with co-ordination of the NIC Department has installed/generated software **in the computers and laptops** available at the check post. The following provisions have been added in the software:-

- i. The permits are now generated as per the daily quota defined by the administrator using the admin module which is available with District Kullu.
- ii. The feature to check-in and check-out vehicles at barriers is available in the software application for tracking the validity/applicability of vehicle permits/vehicular traffic.

  
Deputy Commissioner,  
Kullu.

ATTENDED  
Execut  
Kullu

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- iii. The check-in and check-out can be done either by reading barcode printed on the permit by using bar code reader or by entering the permit number printed on the permit.
  - iv. The software application ensures that permits are issued as per the daily quota defined.
  - v. No vehicle gets more than one permits for a day.
  - vi. The validity of the permit can be checked online or by reading the barcode printed on the permit through a bar code reader to ensure that vehicles don't have to stop for longer periods.
6. That for the protection of official website from hacking the following security measures are taken in the place:-
- I. Website is hosted on the secured NIC Cloud.
  - II. Website is hosted in secure environment behind firewall; Intrusion prevention system is also installed, both these systems filter most of the malicious towards website.
  - III. System is updated regularly for operating system updates and antivirus system with latest updates.
  - IV. Website is security audited for the vulnerabilities by the CERT-In (the Indian Computer Emergency Response Team) empanelled auditor.
  - V. Website is hosted with https protocol and has a SSL certificate attached.

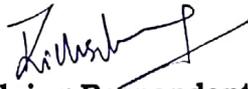
  
Deputy Commissioner,  
Kudlu.

ATTESTED  
  
Executive Magistrate,  
Kudlu.

- VI. All the public pages of the website are having complex CAPTCHA integrated so as to block the automated access to the website.
- VII. Token mechanism is implemented in the website so as to ensure the expiration of the public page after a set interval.
- VIII. Anti-Forgery token is implemented to overcome the threat of cross site scripting.

Status report is submitted before Hon'ble Tribunal for consideration and further directions as deemed fit.

**ATTESTED**  
Executive Magistrate  
Kullu

  
**Replying Respondent**  
**Deputy Commissioner,**  
**Kullu, District Kullu, H.P.**  
Deputy Commissioner,  
Kullu.

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**AFFIDAVIT IN SUPPORT OF STATUS REPORT OF O.A.  
NO. 389/2018.**

I, Richa Verma wife of Shri Neeraj Kumar, aged 33 years, at present posted as Deputy Commissioner, Kullu do hereby solemnly affirm and declare on oath as under:-

1. That the status report of the O.A No. 389/2018 has been prepared at my instance and instructions, the contents of the para 1 to 6 and its sub paras are true to the best of my knowledge and belief, nothing has been concealed there from.
2. That I, above named deponent do hereby verify that the contents of this affidavit are true and correct. Nothing material has been concealed there from.

**Deputy Commissioner, Kullu.**  
Deputy Commissioner,  
Kullu.

**Verification:-**

I, the above named deponent further declare and verify that the contents of my above affidavit as contained in para 1&2 are true and correct to the best of my knowledge and belief and nothing have been concealed there from.

Verified at Kullu, today on 3<sup>rd</sup> February, 2020.

Place:- Kullu

Dated:- 03-02-2020

**Deputy Commissioner, Kullu**  
Deputy Commissioner,  
Kullu.

This documents was presented be for me for Attestation today Sh. Richa Verma who was Identified by Sh. ... self .. who is personally known to me. the contents of the documents war read over and explained to the deponent who admit and accepts them to be true & correct. hence attested

Executive Magistrate  
Kullu (H.P.)

OFFICE OF THE DISTRICT MEGISTRATE, KULLU DISTRICT-KULLU

NOTIFICATION

Whereas, the Sub Divisional Officer, Manali, District Kullu has submit a proposal to regulate the traffic to and beyond Rohtang vide his office letter No 662-63/PA dated 06-04-2019.

And whereas, a draft notification was issued vide No. 1688-1717/MA dated 08-04-2019 regarding traffic plan to and beyond Rohtang vide which objections/suggestions were invited from the general public within ten days from the date of publication of said draft notification.

And whereas, the objections and suggestions received from the public with respect to the said draft Notification have been considered by this office.

Further, traffic regulation has been mentioned in various orders of Hon'ble National Green Tribunal.

Now, therefore, in exercise of the powers vested in me under sec. 115 of the Motor Vehicle Act, 1988, I **Yunus, IAS, District Magistrate, Kullu, District Kullu** do hereby make following arrangements for regulation of traffic to and beyond Rohtang:-

**(A) Vehicle Going Towards Rohtang/ Beyond Rohtang:-**

**Time from Gulaba Check post**

02:00 AM to 04:00 AM	Heavy Goods Vehicle/ Oil Tankers etc.
05:00 AM to 05:30 AM	Pickups/LGV/Pvt. Vehicles/ Local Taxis going towards Lahoul & Pangl, BRO/ Govt. Vehieles
05:30 AM to 07:30 AM	Tourist vehicles going beyond Rohtang Pass
07:45 AM to 10:00 AM	Tourist vehicles going to Rohtang area.
10:00 AM to 11:00 AM	Local Residents/ BRO/ Govt. Vehicles going beyond Rohtang.

**(B) Vehicles coming from Lahoul & Spiti/Pangl/Leh, etc. towards Kullu:-**

**From Khoksar check post**

09:00 AM (All tpe of Vehicles) except HGV/Oil Tankers  
11:00 AM (All type of Vehicles)

02:00 PM (Tourist vehicles)

03:00 PM- 05:00 PM (Heavy Goods vehicles/ Tankers)

**(C) From Rohtang check post**

10:30 AM to 11:00 AM Vehicles coming from Lahoul & Spiti, Leh, etc.

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**ATTESTED**  
Executive Magistrate  
Kullu

11:30 AM to 12:30 PM	Tourist vehicles
12:30 PM to 01:00 PM	Vehicles coming from Lahoul & Spiti, Leh, etc.
01:00 PM to 02:00 PM	Tourist vehicles
03:00 PM to 05.00PM	Tourist vehicles returning back from Lahoul and other vehicles coming from Lahoul & Spiti.

- The timing fixed above for the residents of Lahaul & Spiti/ Pangi/ Leh is a facilitatory arrangement to give them congestion free passage. Resident's vehicle can also be allowed without any fixed timings after observing the traffic situation.
- The timing fixed above can be changed by the officer on duty duly authorized as per the situation of emergency or due to bad weather conditions.
- Emergency vehicles/ Govt. vehicles on duty are exempted from above schedule.
- This arrangement has been made purely on temporary basis subject to Hon'ble Court orders and successful trial. It can be changed / modified as per the regular feedback.

Issued in the large Public interest.



(Yunus)

District Magistrate,  
Kullu,

Tel. 01902-222727

e-mail:dc-kul-hp@nic.in

Endst. No. 1950-7/MA

Dated: 30-04-19

Copy is forwarded for information and necessary action to:-

1. The Additional Chief Secretary (Env. Sec. & Tech.) Govt. of HP Shimla
2. The Principal Secretary (Transport) Govt. of HP, Shimla.
3. The Director Transport, Govt. of HP.
4. The Deputy Commissioner/Superintendent of Police, Lahaul & Spiti at Keylong with the request to enforce the order on Khoksar and others areas within your jurisdiction.
5. The Superintendent of Police, Kullu
6. The Superintending Engineer, 6<sup>th</sup> Circle PWD, Kullu
7. The Commandar, BRO, Manali, District Kullu.
8. The Sub-Divisional Magistrate, Manali.
9. The District Tourism Development Officer, Kullu

ATTESTED  
Executive Magistrate  
Kullu

10. The Regional Transport Officer, Kullu
11. The Dy. Supdt. Manali, District Kullu.
12. The Regional Manager, HRTC, Kullu.
13. The Executive Officer, Municipal Council, Manali
14. The President Hotelier Association, Manali
15. The DPRO, Kullu for information and wide publicity.
16. All President Heavy/Medium/Taxi/Auto/Private Buses, Union at Manali



(Yunus)

District Magistrate,  
Kullu,

Tel. 01902-222727

e-mail:dc-kul-hp@nic.in

ATTESTED  
Executive Officer  
Kullu

